

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
(Through Physical Hearing / VC Mode (Hybrid))

**ITEM No.11
C.P. (IB) No.178/BB/2023**

IN THE MATTER OF:

M/s. Spray Engineering Devices Limited ... Petitioner
Vs.
Vishwaraj Sugar Industries Limited ... Respondent

Order under Section 9 of I & B Code, 2016

Order delivered on 25.06.2024

CORAM:

**SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Petitioner : Ms. Ayushi Agarwal
For the Respondent : Shri. Shyam Harindra

ORDER

1. Heard the Learned Counsel for the Petitioner and Respondent.
2. The Respondent Counsel has filed objection vide Dy.No.3615 dated 24.06.2024 and the same is taken on record.
3. The Petitioner Counsel stated that the copy of the objections has been received yesterday, therefore requested time to file rejoinder.
4. One week time is granted to the Petitioner to file rejoinder duly serving the copy on the otherside. List the case on **30.07.2024**

**Sd/-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)**

**Sd/-
(K. BISWAL)
MEMBER (JUDICIAL)**